

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *519**

TO BE ANSWERED ON THE 03RD APRIL, 2018 /CHAITRA 13, 1940 (SAKA)

CRIME AGAINST SCs/STs

***519. DR. BHAGIRATH PRASAD:
SHRI JITENDRA CHAUDHURY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of crime cases registered under the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989 during the last five years;

(b) the percentage of prosecution and punishment in such cases during the said period;

(c) whether the Government proposes to provide weapons or atleast gun licenses to the weaker sections to protect themselves and instill fear among the offenders; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION
NO. *519 FOR 03.04.2018**

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), details of cases under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 read with IPC and other sections of law for Crimes against Scheduled Castes and Scheduled Tribes during 2012 – 2016 are as under:-

	2012	2013	2014	2015	2016
Scheduled Castes					
Cases registered	33593	39346	40300	38564	40774
% Cases charge-sheeted	70.6	70.8	72.5	73.8	78.3
Conviction rate	24.1	23.9	28.4	27.2	25.8
Scheduled Tribes					
Cases registered	5920	6768	6826	6275	6564
% Cases charge-sheeted	74.2	73.5	75.1	74.3	81.3
Conviction rate	22.6	16.5	30.9	19.8	20.8

(c) & (d): Rule 3 (v) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 specifies that with a view to prevent atrocities on members of Scheduled Castes and Scheduled Tribes, the State Government with a view to ensure the safety of persons and property, if deemed necessary, provide arms licenses to the member of Scheduled Castes and Scheduled Tribes.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.
